IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-162/2007

In the matter of:

Mr. Ajay Batra & Ors.

....PETITIONER

Vs.

M/s. BHP Machines (P) Limited

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 04.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Tarun Sharma , Proxy Counsel.

For the Respondent

: Mr. Atul Batra, Advocate for R-5

Ms. Prabhleen Kaur, Advocate for R.21-25 Mr. Mohak Bhadana and Mr. Ankush Diwan, Advocates .. for R-4, 5 & 14

Mr. Sanchit Dhawan, Advocate for Res-10

ORDER

Learned Counsel for the parties are present. Ld. Counsels for the Respondent Nos. 4, 5, 10, 14 & 21 to 25 are also present.

Ld. Counsel for the petitioner represents that in compliance to the order dated 30.8.2017 passed by this Tribunal, the correspondence has been addressed to the Counsel for the respondents seeking details of L.Rs of Respondent No.8 (since deceased). However, Ld. Counsel for the Respondents 21 to 25 states that the correspondence has not been received from the Counsel for the petitioner.

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Ld. Counsel for the petitioner is directed to furnish a copy of the correspondence for the statutory compliances sent to the respondent forthwith. The parties to cooperate in view of the directions of this Tribunal passed on 30.8.2017. Application to implead L.Rs to be filed within a period of one week from today (04.10.2017), failing as against the concerned respondent proceeding will abate.

List on 31.10.2017.

(R. VARADHARAJÁN) MEMBER (JUDICIAL)

Surjit 04.10.2017